ANNOUNCEMENT FOR THE ATTENTION OF PUBLIC SHAREHOLDERS OF

INDERGIRI FINANCE LIMITED

Corporate Identification Number: L65923MH1995PLC161968;
Registered Office: Office No 327, 3rd Floor, Goyal Trade Centre, Near Sona Talkies, Shantivan, Borivali (East), Mumbai – 400066, Maharashtra, India;
Contact Number: 022-22016956; **Fax Number:** 022-22016956; **Website:** www.indergiri.com; **Email Address:** info@indergiri.com;

This Intimation of Extension of Offer Period Advertisement is being issued by CapitalSquare Advisors Private Limited, the Manager to the Offer ('***Manager***') for and on behalf of Roshan Shah ('***Acquirer 1***'), Anand Devendra Tiwari ('***Acquirer 2***'), Wunnava V Shanker ('***Acquirer 3***'), and Mohit Agarwal ('***Acquirer 4***') (Acquirer 1, Acquirer 2, Acquirer 3, and Acquirer 4 are hereinafter collectively referred to as '***Acquirers***'), in respect of the open offer for acquisition of up to 13,15,860 (Thirteen Lakhs Fifteen Thousand Eight Hundred and Sixty) fully paid-up equity shares of face value of ₹10.00/- (Rupees Ten Only) each ('***Equity Shares***') representing 26.00% (Twenty-Six Percent) of the voting share capital of Indergiri Finance Limited ('***INDERGR***' or '***Target Company***') at an offer price of ₹10.30/- (Rupees Ten and Thirty Paise Only) per Equity Share in accordance with the provisions of Regulations 3 (1) and 4 and such other applicable Regulations of the Securities and Exchange Board of India (Substantial Acquisition of Shares and Takeovers) Regulations, 2011, and subsequent amendments thereto ('***SEBI (SAST) Regulations***'), and is being published on Monday, June 20, 2022, in the newspapers, namely being, Financial Express (English daily) (All Editions), Jansatta (Hindi daily) (All Editions) and Mumbai Lakshadeep (Marathi daily) (Mumbai Edition) ('***Newspapers***') ('***Extension of Offer Period Advertisement***'), and is to be read in conjunction with the:

(a) Public Announcement dated Wednesday, March 09, 2022, ('***Public Announcement***');

(b) Detailed Public Statement dated Monday, March 14, 2022, which was published on Tuesday, March 15, 2022, in the Newspapers, ('***Detailed Public Statement***');

(c) Draft Letter of Offer dated Tuesday, March 22, 2022 ('***Draft Letter of Offer***');

(d) Letter of Offer dated Monday, May 16, 2022, along with the Form of Acceptance-cum-Acknowledgement and Form SH-4 Securities Transfer Form ('***Letter of Offer***');

(e) Corrigendum to the Letter of Offer dated Monday, May 16, 2022, which was published in the Newspapers on Tuesday, May 17, 2022 ('***Corrigendum to the Letter of Offer***');

(f) Recommendations of the Committee of Independent Directors of the Target Company dated Saturday, May 21, 2022, which was published in the Newspapers on Monday, May 23, 2022 ('***Recommendations of IDC***');

(g) The dispatch of Letter of Offer confirmation advertisement dated Monday, May 23, 2022, which is being published in the Newspapers on Tuesday, May 24, 2022 ('***Dispatch Confirmation Advertisement***'); and

(h) Pre-Offer Advertisement cum Corrigendum to the Detailed Public Statement dated Monday, May 23, 2022, which was published in the Newspapers on Tuesday, May 24, 2022 ('***Pre-Offer Advertisement***').

*(Public Announcement, Detailed Public Statement, Draft Letter of Offer, Letter of Offer, Corrigendum to the Letter of Offer, Recommendations of IDC, Dispatch Confirmation Advertisement, and Pre-Offer Advertisement are hereinafter referred to as the '**Offer Documents**');*

(i) BSE Limited's Settlement for Offer to Buy – Acquisition Window (Takeover) of Indergiri Finance Limited notice is accessible at https://www.bseindia.com/markets/MarketInfo/DispNewNoticesCirculars.aspx?page=20220616-40.

The capitalized terms used but not defined in this Extension of Offer Period Advertisement shall have the meaning assigned to such terms in the Offer Documents.

The Public Shareholders of the Target Company are requested to note that, for the acquisition of up to 13,15,860 (Thirteen Lakhs Fifteen Thousand Eight Hundred and Sixty) Equity Shares representing 26.00% (Twenty-Six Percent) of the Voting Share Capital of the Target Company and transfer of management and control of the Target Company, the Target Company is necessitated to be in receipt of prior approval from the Reserve Bank of India in terms of Paragraph 61 of Chapter – IX of Section III of Master Direction – Non-Banking Financial Company – Non-Systemically Important Non-Deposit taking Company (Reserve Bank) Directions, 2016, bearing notification number DNBR.PD.007/03.10.119/2016-17 dated September 01, 2016.

Further, we would like to inform you that, even on the date of the observation letter issued by the Securities and Exchange Board of India bearing reference number 'SEBI/HO/CFD/DCR2/P/OW/2022/19390/1' dated Friday, May 06, 2022 ('**SEBI Observation Letter**'), the Target Company had failed to receive the said RBI Approval. However, in order to ensure compliance with the said SEBI Observation Letter and in accordance and compliance with the provisions of Regulation 18 (8) of the SEBI (SAST) Regulations, the Tendering Period commenced on Wednesday, May 25, 2022, and ended on Tuesday, June 07, 2022. The details of the Equity Shares being tendered during the said Tendering Period are tabulated as under:

Mode of tendering	Number of Bids	Number of Equity Shares bided	Equity Shares rejected/ returned			Number of Equity Shares accepted		
			Number of Equity Shares	Percentage of Offer Size	Percentage of Voting Share Capital	Number of Equity Shares	Percentage of Offer Size	Percentage of Voting Share Capital
Demat	34	1,97,071	—	—	—	1,97,071	14.98%	3.89%
Physical	6	600	600	0.05%	0.01%	—	—	—
Total	**40**	**1,97,671**	**600**	**0.05%**	**0.01%**	**1,97,071**	**14.98%**	**3.89%**

Further, on Friday, June 17, 2022, being the acceptance date as per the activity schedule for accepting the Equity Shares tendered by the Eligible Public Shareholders, an application had been made and requisite approval under Regulation 18 (11) of SEBI (SAST) Regulations was sought from SEBI.

On the culmination of the aforesaid facts, we would like to inform you that, the Acquirers have hereby confirmed, warranted, and stated that:

(a) The Offer Price shall be revised considering the interest factor at the rate of 10.00% (Ten Percent) per annum on the Offer Price for the period of delay to all the eligible Public Shareholders whose Equity Shares have been accepted in the said Offer at the rate of 10.00% (Ten Percent) per annum in accordance with and in compliance with the provisions of Regulation 18 (11A) of the SEBI (SAST) Regulations ('***Interest***');

(b) In case of non-receipt of the said RBI Approval, they shall withdraw the said Offer in accordance with the provisions of Regulation 23(1)(a) of the SEBI (SAST) Regulations. In pursuance of the said withdrawal, within 2 (Two) Working Days make an advertisement in the Newspapers, providing the grounds and reasons for withdrawal of the said Offer, and inform SEBI, BSE Limited, and the Target Company, in accordance and compliance with the provisions of Regulation 23(2) of the SEBI (SAST) Regulations.

(c) **The Acquirers accept full responsibility for the information contained in this Extension of Offer Period Advertisement and for their obligations as prescribed under the SEBI (SAST) Regulations.**

Issued by the Manager to the Offer

CAPITALSQUARE®
Teaming together to create value

CAPITALSQUARE ADVISORS PRIVATE LIMITED
205-209, 2nd Floor, AARPEE Center, MIDC Road No 11, CTS 70, Andheri (East), Mumbai – 400093, Maharashtra, India
Contact Number: +91-22-66849999/ 145/ 138
Email Address: tanmoy.banerjee@capitalsquare.in/ pankita.patel@capitalsquare.in;
Website: www.capitalsquare.in
Contact Person: Mr. Tanmoy Banerjee/ Ms. Pankita Patel
SEBI Registration Number: INM000012219
Validity: Permanent
Corporate Identification Number: U65999MH2008PTC187863

On behalf of the Acquirers
sd/-
Mohit Agarwal

Date: Saturday, June 18, 2022
Place: Mumbai